### LOK SABHA UNSTARRED QUESTION NO. 1103 TO BE ANSWERED ON 26<sup>th</sup> July, 2021

## **BOP System in Energy Sector**

#### 1103. SHRI JAGDAMBIKA PAL:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has established laws, rules and procedure for Blowout Prevention (BOP) system in energy sector in India and if so, the details thereof;

(b) the details of implementation and compliance, penalties and punishments related to BOP system;

(c) the details of number and frequency of security checks for prevention of blowout incidents and steps taken by the Government to ensure enforceability;

(d) whether the Government has any plan and taken actions to prevent and control damage to environment and surrounding locations due to such blowout incidents and if so, the details thereof;

- (e) the details of blowout incidents in the last three years, State-wise; and
- (f) the steps taken by the Government to control the said incidents?

### ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री

# (श्री रामेश्वर तेली)

## MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAMESWAR TELI)

(a) Blow out Prevention (BOP) system is covered under rule 146 and 158 of Petroleum and Natural Gas (Safety in Offshore Operations) Rules 2008 under the Oilfields (Regulation and Development) Act 1948. For onshore operations, BOP system is covered under regulations 52 to 58 of Oil Mines Regulations (OMR) 2017 developed under Mines Act 1952. The safe operations of BOP system shall be in accordance to Oil Industry Safety Directorate (OISD) Recommended Practices 174 (OISD-RP-174).

(b) Oil Industry Safety Directorate is competent authority for implementation of the Petroleum and Natural Gas (Safety in Offshore Operations) Rules 2008 for offshore locations. Directorate General of Mines Safety (DGMS) is a regulator for onshore operations and it carries out inspection for implementation of Oil Mines Regulations (OMR) 2017. Implementation and compliance to the rules are monitored through internal audits by concerned organization, External Safety Audit by OISD and inspection by DGMS. Rule 173 of Petroleum and Natural Gas (Safety in Offshore Operations) Rules 2008 provides for punishment in accordance with the relevant provision of the Act in case of contravention of Rules.

(c) Regulation # 56 of Oil Mines Regulations (OMR) 2017 and Rule 158 of P&NG Rules 2008 provides for the function and pressure testing of BOP. As per OISD-RP-174, major inspection of BOP including control system is carried out after every 5 years. For emergency preparedness, weekly mock BOP drill is carried out. During the audits OISD verifies the various requirements related to BOP and its control system.

(d) The owner, agent and manager of every oil mine have to comply with the standards and guidelines of the Environment (Protection) Rules, 1986 for discharging liquid effluent and gaseous emission and disposal of solid waste, drill cutting and drilling fluid applicable for oil drilling and gas extraction industry for protection against environmental pollution.

Procedures to prevent/contain such accidents are included in Blowout Contingency Plan, Disaster Management Plans (DMPs) and Standard Operating Procedures for Drilling and Work-over operations. In addition, there is Oil Spill Management Plan to contain the oil spillage due to such or any other accident in offshore. In case of blowout, Exploration & Production major company like ONGC has fully equipped Crisis Management Team (CMT) which is well trained to handle such situation. Organizations which do not have their own CMT are to enter into mutual aid agreement with other E&P company having CMT. Environment monitoring is carried out by industry to observe adverse impacts due to blowout, if it occurs. Remedial measures are taken accordingly. (e) & (f): Two blow out incidents occurred in last three years, which are given below:-

(i) Blowout incident occurred on 02.02.2020 during well activation by PFH Oil and Gas Private Ltd, the contractor who has been awarded contract under Discovered Small Field Policy, in Andhra Pradesh. Massive gas leakage with condensate from annulus line was observed due to rupture in 3" flow line. Blowout was controlled with the help of Crisis Management Team of ONGC by closing flow line valve under water umbrella on 04.02.2020.

(ii) During workover operation on 27.05.2020 in Baghjan#5 well, of Oil India Limited blow out occurred. While preparations were going on for capping the well, it caught fire on 09.06.2020. Finally well was capped on 15.11.2020 by a team of international experts from M/s Alert Disaster Control Singapore, ONGC CMT and other expert agencies.

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